

P.T.

05/5/95

(1)

Fixed for A.H.

on 5/5/95

9/5/95

for Dy. Ry.

mm

File was not found  
on 30/6/95. New trial  
for Art on 3/7/95.

Dated: 9.5.95 Sl.No. 1

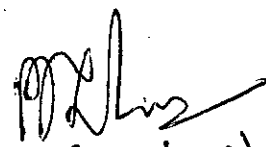
Heard Mr. B. Dattamurthy,  
Counsel for the applicant.

Issue notice to the respondents  
returnable on 30.6.95.

Put up on next hearing date  
for admission.

The respondents may submit  
a reply in the meanwhile.


m.j.

  
(P.P. Srivastava)  
M(A)

Dated: 3.7.1995 Sl.no. 12

**Notices issued to  
Applicant/Respondents on**

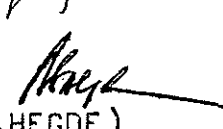
12/5/95

  
24/5

Heard Shri S.P. Kulkarni for the  
applicant and Shri S.S. Karkera for  
the respondents.


2. Learned counsel for the applicant  
states that he has filed an appeal  
against the order dated 2.2.1995  
which is pending under consideration.  
Respondents may be given time to  
dispose of the appeal within a  
specified time. Accordingly, we  
hereby direct the respondents to  
dispose of the pending appeal within  
a period of three months according to  
rules. In case the applicant is  
aggrieved by the respondents' order,  
he may approach the Tribunal. The  
OA. is disposed of accordingly.

  
(P.P. SRIVASTAVA)  
M (A)

  
(B.S. HEGDE)  
M (J)

Order/Judgement despatched  
to Applicant/Respondent (s)

12/7/95

  
21/7/95